

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 357/MP/2026

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V, Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 25th September 2026

In the matter of:

Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of time for injection of infirm power for the balance capacity and extend or direct NRLDC to extend the time for First Time Charging for the balance capacity; and under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation/condonation of delay for filing the present Petition

And in the matter of:

Khaba Renewable Energy Private Limited

6th floor, Fountainhead Tower 2,
Viman Nagar, Pune, Maharashtra-411014

.....Petitioner

Versus

Northern Regional Load Despatch Centre (NRLDC)

18-A, Shaheed Jeet Singh Marg,
Katwaria Sarai, New Delhi-110016

.....Respondent

Parties Present: Shri Shryeshth Ramesh Sharma, Advocate, KREPL
Shri Abhishek Nangia, Advocate, KREPL
Ms. Megha, Advocate, KREPL
Shri Devvrat Singh, Advocate, KREPL
Shri Prashant Garg, NRLDC
Shri Ajit Kr. Yadav, NRLDC



ORDER

The 'Khaba Renewable Energy Private Limited' (hereinafter referred to as 'Petitioner') has filed the present Petition seeking extension of time for injection of infirm power and extend or direct NRLDC to extend the time for First Time Charging in respect of the balance capacity of its 250 MW solar power project and also the condonation of delay for filing the present Petition under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (herein after referred to as "Grid Code") read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023. The Petitioner has made the following prayers:

- (a) *Allow the present Petition;*
- (b) *Grant extension of time for injection of infirm power in respect of the balance 42 MW capacity forming part of the Solar Project; and permit 90 days to the Petitioner to commission the balance capacity;*
- (c) *Extend or direct Respondent to extend the time for FTC for 90 days so that the Petitioner can inject infirm power and subsequently commission the Project;*
- (d) *Direct Respondent to permit injection of infirm power during the extended period for the purpose of trial run and commissioning;*
- (e) *Condone the delay, of 6 days, in filing the present Petition; and*
- (f) *Pass such other and further order(s), direction(s), and relief(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case and in the interest of justice.*

INTERIM PRAYER

During the pendency of the Petition, allow the Petitioner to inject infirm power in respect of the balance 42 MW capacity forming part of the Solar Project.

Submission by the Petitioner:

2. The Petitioner has submitted as under:

- (a) The Petitioner is developing the aforesaid 250 MW solar power project pursuant to the Power Purchase Agreement dated 18.04.2024 executed with NHPC Limited, for supply of solar power on a long-term basis, in District Barmer, Rajasthan.
- (b) As on date, the Petitioner has commissioned 196.1 MW out of 250 MW envisaged under the present project. The particulars relating to the capacity in respect of which FTC has been granted, the period of FTC and infirm power extension, the quantum of capacity already commissioned and the balance capacity yet to be commissioned are delineated in the table below: -

S. No.	Capacity (in MW) out of 250 MW	FTC granted	FTC and Infirm Power Extension	Capacity Commissioned	Balance Capacity to be commissioned
1.	221 MW	02.03.2026	Extension till 15.07.2026	179 MW out of 221 MW	42 MW
2.	17.1 MW	29.05.2026	No extension	17.1 MW	0
3.	11.9 MW	N/A in the present case.	N/A	0	11.9 MW

- (c) Out of the total capacity of 250 MW, 42 MW under the 221 MW FTC approval and a separate tranche of 11.9 MW remain to be commissioned. However, the present Petition is strictly confined to seeking extension of time for injection of infirm power along with extension of FTC approval, both of which presently run concurrently and are scheduled to expire on the same date, for test run and commissioning, in respect of the balance 42 MW capacity forming part of the Petitioner's Barmer Solar Project.
- (d) Following issuance of the FTC Approval dated 02.03.2026, the Petitioner was required, in terms of Regulation 19(3) of the Grid Code, to complete synchronization, trial operation and commissioning of the approved capacity within the initial period of 45 days, i.e., on or before 16.04.2026, unless extended in accordance with the applicable regulatory framework.
- (e) On 06.04.2026, NRLDC, *vide* an email, intimated the Petitioner that the validity period of 45 days from the date of FTC approval would expire on 16.04.2026.
- (f) In response thereto, on 06.04.2026, the Petitioner issued a letter to NRLDC intimating that the Petitioner has successfully commissioned and achieved infirm power injection for 150 MW capacity during March, 2026. The balance 71 MW capacity could not be commissioned within the stipulated period due to unforeseen and unavoidable circumstances beyond the Petitioner's control and could not have been anticipated at the time of FTC approval. In this background, in terms of Regulation 19(3) of the Grid Code, the Petitioner requested NRLDC to grant an extension of the infirm power injection period up to 3 months from the date of expiration, i.e., 16.04.2026.
- (g) Pursuant to the Petitioner's request for extension, NRLDC granted an extension of time up to 15.07.2026 to complete synchronization, trial operation and commissioning of the approved capacity.
- (h) Pursuant to the FTC extension already granted by NRLDC, the Petitioner has successfully commissioned an additional 29 MW, thereby raising the commissioned

capacity to 179 MW (150 MW + 29 MW) out of the 221 MW covered under the said FTC approvals. However, the trial run and commissioning activities in respect of the balance 42 MW out of the aforesaid 221 MW could not be completed within the extended FTC period due to circumstances beyond the reasonable control of the Petitioner.

- (i) The Petitioner has commissioned 179 MW out of 221 MW for which FTC approval was granted on 02.03.2026. However, on account of certain unavoidable and unforeseen circumstances beyond the Petitioner's reasonable control, the balance capacity of 42 MW will remain to be energised even upon the expiry of the extended FTC period up to 15.07.2026.
- (j) The delay in commissioning the balance 42 MW capacity of the Barmer Solar Project is not attributable to the Petitioner and is the direct consequence of multiple unforeseen and unavoidable events beyond the Petitioner's reasonable control, including inter alia:
 - i. repeated incidents of theft involving critical project materials and equipment, including solar modules, string cables, MC4 connectors and associated electrical components, resulting in disruption of installation works and necessitating re-procurement and reinstallation;
 - ii. severe storm/ high-wind events, including the storm of 01.06.2026, which caused substantial damage to approximately 2,891 solar modules and 609 structural components (purlins) across multiple project blocks, thereby materially delaying commissioning activities;
 - iii. persistent ROW and access road obstructions, including obstruction caused by local landowners/ farmers affecting movement of manpower, heavy machinery and critical materials to the Project site;
 - iv. delay arising from shifting of the 11 kV transmission line passing through the Project land, which obstructed construction and associated electrical works required for commissioning of the balance capacity.
- (k) The Petitioner, vide letter dated 30.06.2026, requested Respondent NRLDC for extension of FTC approval from Respondent for 42 MW, which is set to expire on 15.07.2026.
- (l) Respondent NRLDC, although the authority entrusted with the grant and supervision of FTC approvals and permissions for injection of infirm power, on 06.07.2026,

declined to accord any further extension either of the FTC period or of the corresponding infirm power injection for the said 42 MW, on the ground that its jurisdiction is circumscribed by the ceiling of 135 days stipulated under Regulation 19(3) of the IEGC, 2024, and that any extension beyond the said statutory limit would fall within the exclusive domain of this Commission.

- (m) Since any extension beyond the said statutory ceiling can be ordered only by this Commission in exercise of its regulatory powers, the Petitioner has been compelled to institute the present Petition, inter alia, seeking extension of time for injection of infirm power along with extension of FTC approval.
- (n) In terms of the proviso to Regulation 19(3) of the Grid Code, the present Petition ought ordinarily to have been instituted at least fifteen (15) days prior to the expiry of the earlier approved period for injection of infirm power. In this backdrop, the Petitioner seeks relaxation and condonation of the intervening delay. The said delay has occurred for bona fide and procedural reasons. The present Petition was filed on 06.07.2026 after a delay of 6 days; thus, the Petitioner seeks condonation of delay in filing the instant petition under the Commission's power to relax.
- (o) The denial of extension for injection of infirm power would result in stranding of 42 MW only due to procedural constraints, which would neither serve grid security nor be in the interest of consumers, the transmission system or the renewable energy sector. Grant of the limited extension sought would, on the other hand, facilitate orderly commissioning of the balance MWs and enable achievement of Commercial Operation.
- (p) The Petitioner has prayed to grant extension of the period for injection of infirm power, along with corresponding extension of FTC validity, for a period of 90 days, so as to enable charging, trial run, and commissioning of the balance capacity of the Barber Solar Project.

Hearing dated 22.07.2026:

3. The extracts of the RoP for the hearing dated 22.07.2026 are as under:

"The learned counsel for the Petitioner submitted that the present Petition has been filed inter alia seeking extension of time for injection of infirm power along with extension of First Time Charging (FTC) approval, for test run and commissioning in respect of the balance 42 MW capacity forming the part of the Petitioner's Barmer Solar Project. The learned counsel submitted that the Petitioner has already commissioned 196.1 MW out of 250 MW of envisaged Project



capacity. However, on account of certain unavoidable and unforeseen circumstances beyond the Petitioner's reasonable control, the 42 MW capacity remains to be energised even upon the expiry of the extended FTC up to 15.7.2026. The learned counsel pointed out that the Respondent/ NRLDC has also refused to grant a further extension to the FTC approval, which ran concurrently and expired on the same date as the permission for injection of infirm power. The learned counsel also added that while an extension has been sought for 90 days, the Petitioner will endeavour to achieve the commissioning of the 42 MW capacity even before that and accordingly, urged for a short notice.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to file the following information/clarification, on an affidavit, within two weeks:

(i) The communication of RLDC by which the Petitioner was permitted an extension for injection of infirm power up to 15.7.2026.

(ii) COD certificates in respect of 179 MW capacity out of 221 MW capacity.”

Submission of Petitioner in Compliance with the RoP for hearing dated 22.07.2026:

4. The Petitioner, vide affidavit dated 07.08.2026 in its submission in compliance with the RoP for the hearing dated 22.07.2026, has mainly submitted as under:

(a) In response to the letter dated 06.04.2026, NRLDC verbally communicated and granted an extension for injection of infirm power up to 15.07.2026. The grant of the aforesaid extension up to 15.07.2026 stands duly acknowledged and reiterated by NRLDC vide its subsequent email dated 06.07.2026, whereby NRLDC has expressly communicated to the Petitioner that the maximum extension permissible with it, i.e., 45 days plus 3 months, had already been allowed and that the same expires on 15.07.2026.

(b) The total contracted/ installed capacity of the Petitioner's Barmer Solar Project is 250 MW, which has been segmented, for the purposes of obtaining FTC approvals and phased commissioning, into three tranches, namely: (i) 221 MW; (ii) 17.1 MW; and (iii) the balance 11.9 MW.

(c) As on date, the Petitioner has commissioned an aggregate capacity of 200 MW out of the total 250 MW envisaged under the Project, and the same has been achieved in tranches, as under: (a) 100 MW commissioned on 14.03.2026, (b) 50 MW commissioned on 25.03.2026, taking the cumulative commissioned capacity to 150 MW and (c) a further 50 MW commissioned on 25.06.2026, taking the cumulative commissioned capacity to 200 MW. The aforesaid phased commissioning is duly

certified by NHPC Limited, the procurer under the Power Purchase Agreement dated 18.04.2024, by way of Part Commissioning Certificates dated 14.03.2026, 27.03.2026 and 26.06.2026.

- (d) The Petitioner has furnished the copy of commissioning certificates dated 14.03.2026, 27.03.2026 and 26.06.2026.
- (e) Out of the cumulative commissioned capacity of 200 MW reflected in the Part Commissioning Certificates set out hereinabove, 150 MW (comprising the capacities commissioned pursuant to the Part Commissioning Certificates dated 14.03.2026 and 27.03.2026) forms part of the 221 MW tranche in respect of which FTC approval dated 02.03.2026 was granted. It is further submitted that, out of the additional 50 MW capacity commissioned pursuant to the Part Commissioning Certificate dated 26.06.2026, 29 MW forms part of the said 221 MW tranche, whereas the balance 17.1 MW pertains to the separate capacity for which FTC approval was granted on 29.05.2026. Accordingly, 179 MW stands commissioned out of the said 221 MW.

Reply of NRLDC:

5. NRLDC, in its Reply vide affidavit dated 12.08.2026, has mainly submitted as under:

- (a) The petitioner's Renewable Energy (Solar) Generating Station was registered as a regional entity user of NRLDC with an installed capacity of 250 MW on 15.01.2026.
- (b) The details of first-time charging and trial run are tabulated below.

Sr. No.	Capacity for which FTC request applied (MW)	Date of issuance of FTC code by NRLDC	Capacity for which Trial Run Certificate issued by NRLDC (MW)	Date of issuance of Trial Run Certificate by NRLDC	Date of COD as declared by REGS	Balance Capacity for Trial Run & COD (MW)	Date till which Infirm Injection allowed as per clause 19.2.(c) of IEGC	Date till which Infirm Injection can be extended by RLDC as per clause 19.3(a) of IEGC
	A	B	C	D	E	F = A - C	G = B + 45 days	H = G + 90 days
1	221	02-03-2026	100	13.03.2026	16.03.2026	38.10	16-04-2026	15-07-2026
			50	27.03.2026	29.03.2026			
			32.90	26.06.2026	29.06.2026			
2	17.10	12-06-2026	17.10	26.06.2026	29.06.2026	0	27-07-2026	-
Total	238.10		200			38.10		



- (c) As per the above, the capacity for which FTC has not been applied by REGS is 11.9 MW, and the capacity for which FTC has been applied on 02.03.2026 but trial run and Commissioning activity is pending by REGS is 38.10 MW.
- (d) The Petitioner's assertion throughout the Petition that 42 MW remains to be commissioned against the 221 MW quantum for which FTC was granted is factually incorrect. The alleged balance capacity is inconsistent with the Trial Run Certificates issued by NRLDC, the Commissioning Certificates issued by NHPC Limited, and the Commercial Operation Date (COD) declaration letters issued by the Petitioner itself. As per NRLDC records, the Petitioner has declared COD for a total capacity of 200 MW.
- (e) Based on the request of the petitioner dated 06.04.2026, NRLDC has already allowed an extension of 3 months up to 15.07.2026 in accordance with 19.3(a) of IEGC and thereby exhausted the provision to be exercised by RLDC for extension of period for injection of infirm power beyond the stipulated period.

Additional submission of the Petitioner:

6. The Petitioner vide affidavit dated 14.08.2026 submitted as under:

- (a) Upon further scrutiny and re-verification of the Part Commissioning Certificates issued by NHPC Limited read with the FTC approvals granted in respect of the Petitioner's Project, it has come to light that the figure of "179 MW out of 221 MW" stated as commissioned capacity in the earlier Affidavit, and correspondingly the figure of "42 MW" stated as the balance capacity to be commissioned (both in the earlier Affidavit as well as in the present Petition), require correction/ clarification. The Petitioner clarifies that the said figures were arrived at on a bona fide computation of the capacity commissioned under the 221 MW and 17.1 MW tranches respectively, and the correction now being placed on record is solely to ensure that the correct and accurate factual position, as reflected in the underlying Part Commissioning Certificates.
- (b) The total contracted/ installed capacity of the Petitioner's Barmer Solar Project is 250 MW, which has been segmented, for the purposes of obtaining FTC approvals and phased commissioning, into three tranches, namely: (i) 221 MW, in respect of which FTC approval dated 02.03.2026 was granted; (ii) 17.1 MW, in respect of which a separate FTC approval dated 12.06.2026 was granted; and (iii) the balance 11.9 MW, which is not the subject matter of any FTC approval and is also not the subject matter

of the present Petition.

- (c) As on date, the Petitioner has commissioned an aggregate capacity of 200 MW out of the total 250 MW envisaged under the Project, duly certified by NHPC Limited by way of Part Commissioning Certificates dated 14.03.2026, 27.03.2026 and 26.06.2026.
- (d) Out of the cumulative commissioned capacity of 200 MW:
 - i. 150 MW (comprising the capacities commissioned pursuant to the Part Commissioning Certificates dated 14.03.2026 and 27.03.2026) forms part of, and is referable to, the 221 MW tranche in respect of which FTC approval dated 02.03.2026 was granted; and
 - ii. out of the additional 50 MW capacity commissioned pursuant to the Part Commissioning Certificate dated 26.06.2026, the entire 17.1 MW capacity, for which separate and independent FTC approval dated 12.06.2026 was granted, stands fully commissioned and subsumed within the said 50 MW.
- (e) Out of the total capacity of 238.1 MW covered under the two FTC approvals dated 02.03.2026 and 12.06.2026, 200 MW stands commissioned, and the remaining balance capacity of 38.1 MW under the 221 MW tranche is yet to be commissioned, for which injection of infirm power and extension of the FTC period, or a direction to NRLDC to extend the same, is being sought by the Petitioner.
- (f) In view of the corrected position, the present Petition, though earlier described as being confined to the balance "42 MW" capacity, is, in fact and in correct terms, confined and restricted to the balance 38.1 MW capacity forming part of the 221 MW tranche of the Petitioner's Barmer Solar Project, and the reliefs sought in the present Petition, including the interim prayer, ought to be read and understood accordingly, i.e., as being confined to 38.1 MW and not 42 MW.
- (g) The Petitioner has prayed for the following:
 - (i) Take the present Affidavit on record;
 - (ii) Permit the Petitioner to correct/ clarify the figure of capacity commissioned out of the 221 MW tranche from "179 MW" to "182.9 MW", and consequently, the figure of the balance capacity to be commissioned from "42 MW" to "38.1 MW", in the Petition as well as in the earlier Affidavit dated 07.08.2026, and to treat the present Petition as being confined to the said corrected balance capacity of 38.1 MW;



(iii) Take on record that, out of the total FTC-approved capacity of 238.1 MW (221 MW+ 17.1 MW) forming part of the Petitioner's 250 MW Barmer Solar Project, 200 MW stands duly commissioned, and grant extension of the period for injection of infirm power, along with corresponding extension of FTC validity, or direct Respondent to so extend, in respect of the balance 38.1 MW capacity, for the period sought in the Petition, so as to enable charging, trial run, and commissioning of the said balance capacity;

(iv) Pass such other and further order(s), direction(s), and relief(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case and in the interest of justice.

Hearing dated 18.08.2026

7. The extracts of the RoP for the hearing dated 18.08.2026 is attached as under:

"At the outset, the learned counsel for the Petitioner submitted that the Petitioner is seeking an extension of 90 days for injection of infirm power along with extension of FTC approval, for test run and commissioning in respect of the balance capacity forming the part of the Petitioner's Barmer Solar Project and the grounds for seeking such extension have been indicated in the affidavit filed by the Petitioner. He further added that the extension ought to be granted from the date of the Commission's final order.

2. After hearing the learned counsel for the Petitioner, the matter was reserved for order."

Analysis and Decision:

8. The Petitioner has submitted that it is developing a 250 MW solar power project in Barmer, Rajasthan. Out of the total contracted/ installed capacity of 250 MW, the Petitioner has segmented the project for the purposes of obtaining FTC approvals and phased commissioning into three tranches: (i) 221 MW, in respect of which FTC approval dated 02.03.2026 was granted; (ii) 17.1 MW, in respect of which a separate FTC approval dated 12.06.2026 was granted; and (iii) the balance 11.9 MW. The present Petition is confined to the balance capacity of 38.1 MW under the 221 MW.

9. The Petitioner has submitted that on account of certain unavoidable and unforeseen circumstances beyond the Petitioner's reasonable control i.e., (i) multiple theft incidents resulting in loss of critical project materials and equipment (ii) severe storm damage resulting in destruction of solar modules and damage to under-construction infrastructure (iii) Right of Way ("ROW") issues (iv) obstruction and delay in shifting an existing 11 kV transmission line, balance capacity of 38.1 MW could not be energised even upon the expiry of the extended period up to 15.07.2026.



10. The Petitioner is seeking an extension of time to inject infirm power for a period of 90 days to carry out trial run and commissioning. Further, the Petitioner has submitted that in terms of proviso (b) of Regulation 19(3) of the Grid Code, the present Petition should have been filed 15 days prior to expiry of the earlier approved period of infirm injection. The present Petition was, however, filed on 06.07.2026, with a delay of 6 days; therefore, the Petitioner has also sought condonation of the delay in filing the instant petition.

11. We have considered the submissions of the Petitioner and Respondent and the documents placed on the record.

12. The issue that arises for our consideration is as under:

Issue 1: Whether the delay in filing the instant Petition can be condoned? Whether the Petitioner can be granted an extension of time to inject infirm power for the balance capacity of 38.1 MW?

13. The above issue is dealt with in subsequent paragraphs.

14. The relevant extracts of the 2023 Grid Code are as under:

“19. DRAWAL OF START UP POWER AND INJECTION OF INFIRM POWER

(1) *A unit of a generating station including unit of a captive generating plant that has been granted connectivity to the inter-State Transmission System in accordance with GNA Regulations shall be allowed to inter-change power with the grid during the commissioning period, including testing and full load testing before the COD, after obtaining prior permission of the concerned Regional Load Despatch Centre:*

Provided that the concerned Regional Load Despatch Centre while granting such permission shall keep grid security in view.

(2) *The period for which such inter-change shall be allowed shall be as follows:*

(a) *Drawal of start-up power shall not exceed 15 months prior to the expected date of first synchronization and one year after the date of first synchronization; and*

(b) *Injection of infirm power shall not exceed one year from the date of first synchronization for generating stations other than REGS and ESS (except Hydro PSP ESS).*

(c) ***Injection of infirm power shall not exceed 45 (forty-five) days from the date of first time energization and integration (FTC) approval for REGS and ESS (except Hydro PSP ESS)***

(3) *Notwithstanding the provisions of clause (2) of this Regulation, the Commission may allow extension of the period for inter-change of power beyond the stipulated period on an application made by the generating station at least two months in advance of the*

completion of the stipulated period:

Provided that for REGS and ESS (except Hydro PSP ESS), extension of period for injection of infirm power beyond the stipulated period may be allowed (a) for a period up to three months by respective RLDC on an application(s) made by such generating station or ESS(except Hydro PSP ESS) to respective RLDC along with detailed reasons, at least 10 days in advance of the completion of the stipulated period, (b) for a period beyond three months, by the Commission on an application(s) made by such generating station or ESS(except Hydro PSP ESS) along with detailed reasons, at least 15 days in advance of the completion of the stipulated period."

As per the above, injection of infirm power beyond a period of three months may be allowed by the Commission, and the application for such a request must be made 15 days in advance of the completion of the three-month extension period under the purview of RLDC.

15. We observe that in the present case, the FTC approval for 221 MW tranche forming part of the Petitioner's 250 MW Solar Project was granted by NRLDC on 02.03.2026, and in terms of Regulation 19(2)(c) of the Grid Code, the Petitioner was permitted for injection of infirm power for 45 days, i.e. up to 16.04.2026.
16. We also observe that the Petitioner, vide its letter dated 06.04.2026, approached the NRLDC seeking extension of the infirm power injection. Pursuant to the Petitioner's request for extension, NRLDC allowed an extension of time for three months, i.e., up to 15.07.2026 under Regulation 19(3)(a) of the Grid Code. NRLDC, vide e-mail dated 06.07.2026, stated that "as per IEGC infirm extension of 45 Days + 3 Months already allowed by NRLDC, i.e., till 15 July 2026".
17. We take note of the Petitioner's submission that, pursuant to its letter dated 06.04.2026, NRLDC verbally granted an extension for the injection of infirm power up to 15.07.2026. We direct that extension by RLDC should be in writing recording the reasons for delay considered by RLDC while granting such extension.
18. The Petitioner has prayed for the condonation of the delay of 6 days in filing the instant Petition.
19. Considering the submissions of the Petitioner, we condone the delay in filing the instant Petition. Further, we note that the Petitioner is at an advanced stage of commissioning of its project and has already declared COD for 200 MW out of 250 MW solar project. We permit the Petitioner an extension of the period for injection of infirm power for a

capacity of 38.1 MW for 45 days from the date of issuance of this Order under Regulation 19(3) of the Grid Code. The events leading to the delay in achieving COD after obtaining FTC are acknowledged only to allow extension of the infirm of power under the Grid Code, and not otherwise.

20. The Petition No. 357/MP/2026 stands disposed of in terms of the above.

Sd/ (Ravinder Singh Dhillon) Member	Sd/ (Harish Dudani) Member	Sd/ (Ramesh Babu V.) Member	Sd/ (Jishnu Barua) Chairperson
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